

Dr. Ram Subhag Singh: May I know the number of cars imported from Dollar and soft currency areas in 1951 which were disposed of soon after their arrival?

Shri T. T. Krishnamachari: I would like to have notice.

Dr. Ram Subhag Singh: May I know, Sir, the reasons for the difference of rules in the import of cars from the soft and hard currency areas?

Shri T. T. Krishnamachari: As I said, Sir, the position has now been equalised. There is no difference at all.

Shri M. S. Gurupadaswamy: May I know what is the total of cars imported so far.

Shri T. T. Krishnamachari: Notice.

चोर-बाजारी

*१३२०. श्री जांगड़े : (क) बाणिज्य तथा उद्योग मंत्री यह बतलाने की कृपा करेंगे कि क्या केंद्रीय सरकार की प्रवर्तन शाखा (पुलिस) कपड़े, इस्पात, सीमेंट आदि की चोर बाजारी के ऐसे मामलों में स्वतः प्रारंभिक जांच करने में साधिकार है, जिन में राज्य सरकार जांच करवाने का यत्न नहीं करती या अपराध पकड़ने में असफल रहती है ?

(ख) क्या केंद्रीय सरकार को कभी ऐसे मामले पकड़ने का अवसर मिला है ?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) and (b). The Enforcement Directorate acts in co-ordination with State Government authorities and cases are investigated and conducted accordingly.

Shri Jangde: Is the Government contemplating to give legal protection to the persons who give the fullest information as to the anti-social crimes like blackmarketing?

Shri T. T. Krishnamachari: I am unable to answer that question.

Shri Jangde: Is the Government contemplating to make such amendment so that the houses of the merchants can be searched by the Police authority without search warrants?

Shri T. T. Krishnamachari: I have no information.

Mr. Speaker: It is more or less a suggestion for action.

Shri Veeraswamy: May I know, Sir, the various types of punishment being meted out to blackmarketeers.

Mr. Speaker: He knows the law provides for it.

Shri V. P. Nayar: Have any investigations been conducted by the Central Government to find out whether individual Ministers and high State Officers in State Governments have been actively helping blackmarketeers?

Mr. Speaker: Order, order.

Shri S. C. Samanta: May I know, Sir, whether Government is aware that more than 50 per cent. of the cases brought by the Police Enforcement Branch are not being convicted for the reason that the rules of the Central Government do not permit them? Do Government propose to have alteration in the rules?

Shri T. T. Krishnamachari: I can confirm the hon. Member's impression that all cases brought before a Magistrate by the Central Government Enforcement Directorate do not end in a conviction, but I am not aware of the fact that the rules framed by Government are a handicap in that respect.

COAL BOARD

*1321. **Shri N. P. Sinha:** Will the Minister of Production be pleased to state :

(a) whether to secure a large increase in production of coal, a mechanical process of coal cutting is about to be adopted ;

(b) whether a Committee known as Coal Board has been formed ;

(c) if so, what are the functions of the Board ;

(d) what work it has done so far ;

(e) whether any progress has been made to have synthetic oil from coal ; and

(f) if so, whether it has been made available to the public?

The Minister of Production (Shri K. C. Reddy): (a) The Working Party for the Coal Industry recommended that mechanisation provides the only real means of securing quickly and on a planned basis the large increase in production of coal that may be found necessary in future, with the expansion of general industrialisation of the country, and that mechanisation should